Electricity from NCES for Gujarat

1364. SHRI PARSHOTTAM KHODABHAI RUPALA: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state the action taken by the Central Government on the representation from Gujarat Government on issue of purchasing electricity generated from non conventional energy sources (NCES) as, due to proactive policy of the State Government the State is leading and generating excess electricity from this resource?

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): Gujarat has made a representation to make Distribution Companies entitled for REC for purchase of Renewable Energy more than RPO requirement. The regulations for REC have been framed by the Central Electricity Regulatory Commission (CERC) and the Ministry have already expressed its views to the CERC. The matter is to be considered by the CERC, which is the regulator for the power sector.

Fulfillment of government assurances

1365 SHRI BHARATSINH PRABHATSINH PARMAR:
SHRI PARSHOTTAM KHODABHAI RUPALA:

Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

(a) what action has been taken by the Ministry for fulfillment of Government Assurances given to the Parliament within prescribed time-limit and expedite backlog pending Government Assurances as it has been observed that during the last few years various Ministries have shown very casual approach on this matter which is very serious for the parliamentary system; and

(b) what action has been taken by the Ministry with respective Ministries for fulfillment of Assurances given on answers of my various parliamentary questions as on date?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI PAWAN KUMAR BANSAL): (a) This Ministry while forwarding extracts of each assurance informs the concerned Ministry that the assurance is required to be fulfilled within a period of three months from the date of assurance, and the time-limit has to be strictly observed. However, on the request of the Ministry/Deptt. With the approval of its Minister/Minister of state, the Committee on Government Assurances grants extension of time for fulfilling the assurance. The Committee pursues with the concerned Ministries all the assurances made in the House.

(b) This Ministry does not pursue individual assurances and only monitors pending assurances Ministry wise periodically. The concerned Ministries/Deptts. are reminded periodically to expedite fulfillment of the pending assurances on priority.